

ITEM NO.6
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11360-
11365/2019

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

URMILA DEVI AND ANR. ETC.

Respondent(s)

IA No. 182128/2019 - EXEMPTION FROM FILING O.T.)

Date : 17-11-2021 These matters were called on for hearing today.

For Petitioner(s)

Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

Mr Anubhav Kumar, Adv.

Ms Lalita Kohli, Adv.

Mr Vikrant Nehra, Adv.

M/S. Manoj Swarup And Co., AOR

UPON hearing the counsel, the Court made the following
O R D E R

Ld. counsel for respondent no. 1 in SLP(CRL.) NO.11360/2019
and sole respondent in SLP(CRL.) NO.11361, 11362, 11363 OF 2019
prays for further time of four weeks to file counter affidavit.
Records reveal that said respondents have been already granted
final opportunity by an earlier order, accordingly, further
opportunity stands declined.

Further opportunity also stands declined to respondent

1 to 3 in SLP(CRL.) NO.11364/2019 and respondent no.1 in
SLP(CRL.) NO.11365/2019, who have also not filed counter
affidavit despite grant of final opportunity in that regard.

Contd....

Service is complete on respondent no.2 in SLP(CRL.) NO.11365/2019 but none has entered appearance.

Respondent no.2 in SLP(CRL.) NO.11360/2019 is reported to be dead and despite grant of final opportunity, appropriate steps have not been taken by the petitioner in that regard. Registry to process the matter for listing before the Hon'ble Judge in Chambers for directions.

AVANI PAL SINGH
Registrar